

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**APPEAL NO. 218 OF 2015**

**&**

**APPEAL NO. 181 OF 2015**

**Dated : 20<sup>th</sup> November, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Byrnihat Industries Association**

**.... Appellant (s)**

**Versus**

**Meghalaya State Electricity Regulatory Commission & Anr. .**

**... Respondent (s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Mr. Ishaan Mukherjee

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. Raghu Vamsy for R.1

Ms. Sakie Jakaria for R.2

**ORDER**

Learned counsel for the respondents seek three weeks time to file reply. They may file the same on or before 11.12.2015 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 28.12.2015 after serving copy on the other side.

List the matter on **20.01.2016.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**